

There is a chance now that the hon. Member may be taken as Chief Minister there. (Interruptions)

Now before going to the next item...

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरा यह निवेदन है कि कलकत्ता के अन्दर 500 अस्पताल वर्कर्स की भूमियां जला दी गईं, औरतें रास्ते पर पड़ी हैं, सरकार को कुछ उनके लिए अलटरेनेटिव अरेंजमेंट करना चाहिए...

MR. SPEAKER : I know. The hon. Member has written to me. I am only pleading on his behalf.

श्री रवि राय : हास्पिटल एम्प्लायीज को क्यों हटाया गया... (व्यवधान)...

MR. SPEAKER : I am myself saying that. I got your telegram. Not only that, yesterday, Mr. Hiren Mukerji and other Members came to me and they were also telling me about the hospital. I am trying to get some information from the Minister. I think the Government is also aware of it and they must be looking into it. They too must have got telegrams. I am also communicating with them on your behalf.

श्री श्रीचन्द्र गोयल (चण्डीगढ़) : अध्यक्ष महोदय, मैंने भी हरयाणा के सम्बन्ध में दिया है, 31 तारीख से हरयाणा के कर्मचारी भूख हड़ताल पर बैठे हैं चण्डीगढ़ में...

17.45 hrs.

PAPERS LAID ON THE TABLE

Jayanti Shipping Company (Board of Control) Amendment Rules

THE MINISTER OF TRANSPORT AND SHIPPING

Dr. V. K. R. V. RAO : I beg to lay on the Table a copy of the Jayanti Shipping Company (Board of Control) Amendment Rules, 1968, published in Notification No. G.S.R. 523 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Manage-

ment) Act, 1966. [Placed in Library. See No. LT 828/68].

Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1968 published in Notification No. G.S.R. 622 in Gazette of India dated the 28th March, 1968.
- (ii) The Northern Rice Zone (Movement Control) Order, 1968, published in Notification No. G.S.R. 623 in Gazette of India dated the 28th March, 1968.
- (iii) G.S.R. 624 published in Gazette of India dated the 28th March, 1968 rescinding certain Orders issued under the said Act.
- (iv) G.S.R. 625 published in Gazette of India dated the 28th March, 1968.
- (v) The Mysore Foodgrains (Regulation of Export) Amendment Order, 1968, published in Notification No. G.S.R. 626 in Gazette of India dated the 28th March, 1968.
- (vi) The Uttar Pradesh Coarse Foodgrains (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 627 in Gazette of India dated the 28th March, 1968.
- (vii) The Delhi Coarse Grain (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 628 in Gazette of India dated the 28th March, 1968.
- (viii) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 629 in Gazette of India dated the 28th March, 1968.

[Shri Anasahib Shinde]

- (ix) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1968, published in Notification No. G.S.R. 681 in Gazette of India dated the 1st April, 1968.
- (x) The West Bengal Husking Machines (Control of Operation) Amendment Order, 1968, published in Notification No. G.S.R. 682 in Gazette of India dated the 1st April, 1968.
- (xi) G.S.R. 684 published in Gazette of India dated the 2nd April, 1968, rescinding the Delhi Coarse Grain (Export Control) Order, 1966.
- (xii) The Orissa Rice (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 687 in Gazette of India dated the 4th April, 1968.

(2) A copy of Notification No. G.S.R. 689 published in Gazette of India dated the 5th April, 1968, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-829/68.]

Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations, 1968, published in Notification No. G.S.R. 593 in Gazette of India dated the 30th March, 1968, under article 320(5) of the Constitution, together with Explanatory Note. [Placed in Library. See No. LT-830/68.]

Punjab Motor Vehicles (Chandigarh First Amendment) Rules

प्रतिबद्धत तथा नौबहन अन्तःराज्य में उप-
मन्त्री (श्री अक्षय वर्मान) : श्रीमन्, मैं मोटर गाड़ी
अधिनियम, 1939 की धारा 133 की उपधारा

(3) के अन्तर्गत पंजाब मोटर गाड़ी (चण्डीमढ़ पहला संशोधन) नियम, 1968 की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 16 मार्च, 1968 के चण्डीमढ़ प्रशासन के बजट में अधिसूचना संख्या 1200-एच-11 (2)-68/7000 में प्रकाशित हुई थे। [Placed in Library. See No. LT-831/68].

Notifications under Coal Mines Provident Fund and Bonus Schemes Act.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table :—

(1) A copy each of the following notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

(i) The Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 191 in Gazette of India dated the 3rd February, 1968.

(ii) The Rajasthan Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 549 in Gazette of India dated the 23rd March, 1968.

(2) A statement showing reasons for delay in laying the Notification mentioned at (i) above. [Placed in Library. See No. LT-832/68.]

West Bengal Taxation Laws (Amendment) Act

श्री अक्षय वर्मान : श्रीमन्, मैं श्री जगन्नाथ पहाड़िया की ओर से पश्चिमी बंगाल राज्य विधान मंडल (शक्तियों का प्रत्ययोजन) अधिनियम, 1968 की धारा 3 की उपधारा (3) के अन्तर्गत पश्चिमी बंगाल कारारोपण विधियां संशोधन अधिनियम, 1968 (1968 का राष्ट्रपति का अधिनियम संख्या 6) की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 26 मार्च, 1968 के भारत के राजपत्र में प्रकाशित हुआ था। [Placed in Library. See No. LT-833/68.]